ले सकें ग्रीर मई दिवस को उसी उत्साह के साथ मना सकें जिस उत्साह के साथ हम दूसरे राष्ट्रीय त्यौहार मनाते हैं या दूसरे आयोजन करते हैं। तमाम मजदूर संगठनों ने पिछले कई वर्षों से यह मांग की है कि मई दिवस की छुट्टी होनी च। हिये । यह सवेतन श्रवकाश होना चाहिये । इसको सार्वजनिक अवकाश सवतन भ्रवकाश घोषित किया जाना चाहिये। मुझे खुशी है गत वर्ष मैंने एक विशेष उल्लेख के जरिये और उसके पहले भी मैंने यह मांग की थीं कि राम नवमी की छुट्टी होनी चाहिये और इस साल से हमारी सरकार ने राम नवमी की छट्टी घोषित कर दी है। मैं ग्राशा करता है कि मई दिवस के विषय में भी उदारतापूर्वक विचार कर के अपने मजदूरों के लिए एक दिन का सवेतन स्रवकाश घोषित कर के सारे दफ्तर, कार्यालय, फैक्टरीज तथा संस्थान बन्द रखेंगे ताकि मजदूर भ्रपने मई दिवस के समारोह को मना सकें श्रौर उस में भाग ले सकें। धन्यवाद ।

VICE-CHAIRMAN THE (SHRI M. P. KAUSHIK): Now the House stands adjourned for lunch till 2.30 p.m.

> The House then adjourned for lunch at twenty two minutes past one of the clock.

The Houst 'reassembled, after lunch, at thirty two minutes past two of the clock, the Vice-Chairman, (Shri H. Hanumanthappa) in the Chair.

CONSTITUTION (AMEND THE MENT) BILL. 1987 (INSERTION OF NEW ARTICLES 75A and 164A)

SHRI CHITTA BASU (West Bengal): Sir, I beg to move for leave to introduce a Bill further -to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI CHITTA BASU: Sir. introduce the Bill.

CONSTITUTION THE (AMEND MENT) BILL, 1987 (SUBSTITU-TION OF NEW ARTICLE FOR ARTICLE 263)

SHRI CHITTA BASU (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The auestion was put and the motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill

REPRESENTATION OF THE THE PEOPLE (AMENDMENT) BILL. 1987

SHRI CHITTA BASU (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act,

was put and the The question motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill.

THE NATIONAL HONOUR INTEGRITY (PROTECTION) BILL. 1987

श्री शिव कुमार मिश्र (उत्तर प्रदेश): श्रीमन्, में यह प्रस्ताव करता हूं कि राष्ट्रीय गौरव श्रीर ग्रखंडता के संरक्षण का उपबंध करने वाले विधेयक को पूर:स्थापित करने की भ्रनुमति दी जाए।

question was put and the motion was adopted

श्री शिव कुमार मिश्र : श्रीमान मैं विधेयक को पुर:स्थापित करता हैं। THE CONSTITUTION (AMEND-MENT) BILL, 1987 (INSERTION OF NEW ARTICLE 30A (Etc.)

श्री सत्यः प्रकाश मालवीय (उत्तर प्रदेश): श्रीमन्, मैं प्रस्ताव करता हूं कि भारत के संविधान का ग्रीर संशोधन करने वाले विध्यक को पुरःस्थापित करने की ग्रनुमित वी जाए।

The question was put and the motion was adopted.

श्री सत्य प्रकाश मालबोय: श्रीमन्, मैं विधेयक को पुर:स्थापित करता हूं।

THE CONSTITUTION (AMENDAMENT) BILL, 1985 (TO AMEND ARTICLE 311)—Contd.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take up further consideration of the Bill moved by Dr. Bapu Kaldate on 13th March, 1987. Shri Bir Bhadra Pratap Singh to continue his speech.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Sir. last time, while speaking on this Bill, I said that the proviso provided under the Constitution was fully justifiable, was reasonable, was rational and was grounded upon substantial requirements and, therefore, I supported that proviso. So, in the general scheme, opportunity has been rightly abridged in the proviso. Now, I will place three provisos to justify my argument and I will explain how it is justifiable.

Now, the first proviso says, "Where a person is dismissed, removed or reduced in rank on the ground of conduct that has led to his conviction on a criminal charge, etc etc..." Now, why should it be argued at all that a criminal should be allowed to continue in Government service? If that is the only rationale behind this provise then any argument to the contrary, that is that a criminal person must

be allowed to continue in Government service would be a preposterous proposition and I think Dr. Bapu Kaldate will agree with my contention that in no case should a criminal be allowed to continue in Government service and if a criminal is allowed after conviction, a second innings is provided in the general scheme of (1) and (2) will take another twenty years and by the time the superannuation comes, the criminal will continue in service. Therefore proposition that this proviso is unreasonable is an untenable proposition. . Now, Sir, I come to proviso (c) to article 311(2) which says like this:

"where the President or the Governor as the case may be is satisfied that in the interest of security of the State it is not expedient to hold such an inquiry."

Now, the highest authority in State-not in any way a partisan authority, because both the President and the Governor, whatever may be the mode of their appointment to their respective posts, are supposed to be Constitutional heads and impartial authorities-should be satisfied and the power vested in them requires that he is to be satisfied that in the interest of the security of the State it is not expedient to hold such an inquiry. So, I think no reasonable man in country would question the wisdom which lies in such an authority who is the highest authority under the Constitution, who is the Constitutional authority in the State, and he does it for a limited purpose, that is, in the interest of the security of the State.

Now, I come to the most controversial part of it; that is, sub-section (b). Now, the power may be different, but the safeguard is provided in sub-section (b) itself and if some statute provides a safeguard in itself, then it is a double safeguard. Probably that was subjected to attack when Dr. Bapu Kaldate enunciated this amendment under which the authority empowered to dismiss or remove a person or